

Repealed by Act 25 of 1955.

Act No. XXI of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 15th April, 1949.)

An Act to provide for the validity of marriages between Hindus, Sikhs and Jains and their different castes, sub-castes and sects.

WHEREAS it is expedient to provide that marriages between Hindus, Sikhs and Jains and their different castes, sub-castes and sects are valid;

It is hereby enacted as follows:—

1. Short title and extent.—(1) This Act may be called the Hindu Marriages Validity Act, 1949.

(2) It extends to all the Provinces of India, and also to every Acceding State to the extent to which the Dominion Legislature has power to make laws for that State with respect to the matters dealt with in this Act.

2. Definition.—In this Act, the word "Hindus" includes persons professing the Sikh or Jaina religion.

3. Validity of marriages between Hindus.—Notwithstanding anything contained in any other law for the time being in force or in any text, rule or interpretation of Hindu law or in any custom or usage, no marriage between Hindus shall be deemed to be invalid or ever to have been invalid by reason only of the fact that the parties thereto belonged to different religions, castes, sub-castes or sects.

Price anna 1 or 1½.